

(0) R/21

CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH,
JAIPUR.

OA No. 654 /1992

Date of decision : 15-1-93.

M.L.Chaturvedi Applicant.
VERSUS
UNION OF INDIA & ORS. RESPONDENTS.
Mr.Manish Bhandari Counsel for the
respondents.

PER HON'BLE MR.GOPAL KRISHNA, JUDL.MEMBER :-

Heard the learned counsel for the applicant. The learned counsel for the applicant states that in view of the order no. ET/839/16 Vol.-5/(Loose) dated 21st June, 1990 passed by the respondents this matter has become infructuous.

2. Since the matter has become infructuous, the O.A. stands ~~disposed~~ dismissed with no order as to costs.

Gopalkrishna 15-1-93.
(GOPAL KRISHNA)
JUDL. MEMBER

Shashi/